

[Shrimati Indira Gandhi]

to speak. This again is a new situation but in a different way. It is not merely the suppression of a movement, but it is meeting an unarmed people with tanks. We are in close touch, as close touch with the events as is possible in such a situation.

I am sure hon Members will understand that it is not possible for the Government to say very much more on this occasion. I would like to assure the hon Members who asked whether decisions would be taken on time, that obviously that is the most important thing to do. There is no point in taking a decision when the time for it is over. We are fully alive to the situation and we shall keep constantly in touch with what is happening and what we need to do. I agree with him also that we must not take merely a theoretical view. At the same time we have to follow proper international norms. Various other suggestions have been made about genocide and so on, about which we are fully conscious and which we have also discussed with the leaders of the Opposition. At this moment I can only say that we do fully share the agony, the emotions of the House and their deep concern over these developments. We have always believed that freedom is indivisible. We have always raised our voice for those who have suffered, but, in a serious situation like this, the less we, as a Government say, I think the better it is at this moment. I can assure the House that we shall keep in close touch with the situation and also we shall keep in close touch with the leaders of the Opposition so that they can continue to give us their suggestions and we can also give them whatever knowledge we are able to.

13.00 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS, AND SHIPPING, AND
TRANSPORT (SHRI RAJ BAHADUR):
With your permission, Sir, I rise to announce
that Government Business in this House
during the week commencing from Monday,
the 29th March, 1971, will consist of :—

(1) General discussion on the Orissa
Budget for 1971-72.

(2) Discussion and voting on—

(a) Demands for Grants on Account
(Orissa) for 1971-72.

(b) Supplementary Demands for
Grants (Orissa) for 1970-71.

(3) General discussion on the West
Bengal Budget for 1971-72.

(4) Discussion and voting on:

(a) Demands for Grants on Account
(West Bengal) 1971-72.

(b) Supplementary Demands for
Grants (West Bengal) 1971-72.

(4A) General discussion on Mysore
Budget for 1971-72.

(4B) Discussion and Voting on:

(a) Demands for Grants on Account
(Mysore) for 1971-72.

(b) Supplementary Demands for
Grants (Mysore) for 1970-71.

(5) Consideration and passing of the
Imports and Exports (Control)
Amendment Bill, 1971, as passed
by Rajya Sabha.

(6) Consideration of any item of Govern-
ment Business carried over from the
Order Paper of 27th March, 1971.

(7) Discussion on the Motion of Thanks
on the President's Address.

(8) Consideration and passing of the
Labour Provident Fund Laws (Amend-
ment) Bill, 1971.

13.01 hrs.

ELECTION TO COMMITTEE

RUBBER BOARD

THE MINISTER OF FOREIGN TRADE
(SHRI L. N. MISHRA) : I beg to move:

"That in pursuance of sub-section
(3) (b) of Section 4 of the Rubber

Act, 1947, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rubber Board for the term commencing from the date of election, subject to the other provisions of the said Act."

MR. SPEAKER : The question is :

"That in pursuance of sub-section (3)(e) of Section 4 of the Rubber Act, 1947, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rubber Board for the term commencing from the date of election, subject to the other provisions of the said Act."

The motion was adopted.

13.02 hrs.

GENERAL BUDGET, 1971-72—GENERAL DISCUSSION AND DEMANDS FOR GRANTS ON ACCOUNT (GENERAL)—1971-72—(contd.)

MR. SPEAKER : At 5 P.M. the discussion has to close : demands will have to be guillotined because it has to go to Rajya Sabha immediately. There is very little time left. We have to pass and transmit it to Rajya Sabha today and I hope all of us will sit for some extra time to finish the whole business.

Mr. C.M. Stephen was on his legs. He has already taken 19 minutes. He has already taken enough time, but if he wants to continue, he may speak after lunch.

The House stands adjourned for lunch till 2 P.M.

13.04 hrs.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at five minutes past Fourteen of the Clock.

[MR. DEPUTY-SPEAKER *in the Chair*]

MR. DEPUTY-SPEAKER : Before we take up further discussion of the Budget, there are a few more papers to be laid on the Table.

PAPERS LAID ON THE TABLE—contd.

PROCLAMATION ORDER AND REPORT IN RESPECT OF MYSORE

THE MINISTER OF STATE, IN THE MINISTRY OF HOME AFFAIRS, AND MINISTER OF STATE, DEPARTMENT OF ELECTRONICS, DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SCIENCE AND TECHNOLOGY (SHRI K. C. PANT) : I beg to lay on the Table :

- (1) A copy of the Proclamation (Hindi and English, versions dated the 27th March, 1971 issued by the President under clause (1) of article 356 of the Constitution in relation to the State of Mysore published in Notification No. G. S. R. 457 in Gazette of India dated the 27th March, 1971, under article 356 (3) of the Constitution. [Placed in Library. See No. L.T. 26/71].
- (2) A copy of the Order (Hindi and English versions) dated the 27th March, 1971, made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation published in Notification No. G.S.R. 458 in Gazette of India dated the 27th March, 1971. [Placed in Library. See No. L.T. 26/71].
- (3) A copy of the Report (Hindi and English versions) of the Governor of Mysore dated the 26th March, 1971 to the President. [Placed in Library. See No. L.T. 27/71].

SHRI S. M. BANERJEE (Kanpur) :
What about U.P. ?